

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.87/MP/2022

- Subject : Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 11, 12 and 16 of the Transmission Service Agreement dated 10.1.2018 seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and Change in Law events and other consequential reliefs.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Fatehgarh-Bhadla Transmission Limited (FBTL).
- Respondents : Adani Renewable Energy Park Rajasthan Ltd. and 2 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, FBTL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh Bagdwal, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Ms. Ruth Elwin, Advocate, FBTL
Shri Ayush Raj, Advocate, FBTL
Shri Shaurya Kumar, Advocate, FBTL
Ms. Sakshi Kapoor, AREPRL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Shri Yatin Sharma, CTUIL
Shri Ranjeet S Rajput, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **11.10.2023 at 3.P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)